

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3333

ANSWERED ON:01.08.2014

. UNIFIED STANDARD CONTRACT DOCUMENT FOR CONSTRUCTION INDUSTRY

Mohan Shri P. C.

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has formulated/proposes to formulate guidelines for a unified standard contract document for the construction industry;
- (b) if so, the details thereof;
- (c) the steps taken by the Government to have a uniform code for arbitration, reimbursement and delays in releasing the Earnest Money Deposit (EMD);
- (d) the agency entrusted with the work of drafting unified standard contract document and the expected time for its completion; and
- (e) the steps taken for release of the funds and the funds to be released after the retention period?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN)

(a) to (e) : Ministry of Commerce & Industry is not enjoined to formulate guidelines for the construction Industry.

Ministry of Urban Development, who was consulted, has informed that Central Public Works Department (CPWD) was asked to review some of the conditions of CPWD contract document on the request of Builders Association of India. This was done in consultation with Delhi Development Authority (DDA), Delhi Metro Rail Corporation (DMRC), National Buildings Construction Corporation (NBCC) and representative from Builder Association of India. A few recommendations given as per the outcome of the deliberations i.e. EMD, performance guarantee, security deposit etc. were already implemented in the CPWD contract conditions. The CPWD has reported that performance guarantee is released immediately after completion of work while security deposit is being refunded after the prescribed maintenance period as stipulated in the CPWD contract conditions.